

5.O.A. NO. 060/00634/2014

**Preet Karan Singh Vs. U.O.I. & Others**

30.07.2014

Present: Mr. D.S. Nalwa, counsel for the applicant

1. Heard.
2. Issue notice to the respondents.
3. Mr. Arvind Moudgil, learned counsel accepts notice.
4. Learned counsel for both the parties pray that a similar matter (O.A. No. 762/PB/2013 titled **Parul Aggarwal & Others Vs. Union of India & Others**) has been disposed of today and the present O.A. may be disposed of in the same terms.
5. Accordingly, the O.A. is disposed of in terms of orders dated 30.07.2014 passed in the case of Parul Aggarwal Vs. U.O.I. & Others, the operative portion of which is reproduced herein below:-

"Accordingly, the O.A. is disposed of on consensual basis, without going into the merits of the case, with a direction to the applicants to file a representation taking all the grounds within seven days from today and the respondents shall decide the same in accordance with law within a period of further three weeks thereafter. While considering the representation, the respondents shall also take into consideration the ratio laid down in the case of **Sumangal Roy Vs. Union of India & Others** (CWP NO. 10319-CAT-2014). A copy of the order to be passed by the respondents shall be supplied to the applicant. Till the respondents pass the speaking order, status quo as on today shall be maintained."

  
(UDAY KUMAR VARMA)  
MEMBER (A)

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(SANJEEV KAUSHIK)  
MEMBER (J)